

Chief Judge, City Sessions Court, Calcutta**Case Details**

Case Type	: Criminal Case		
Filing Number	: 470/2019	Filing Date:	30-03-2019
Registration Number	: 10/2019	Registration Date:	30-03-2019
CNR Number	: WBCS01-000470-2019		

Case Status

First Hearing Date	: 22nd April 2019
Next Hearing Date	: 14th February 2020
Stage of Case	: Supply of Copy
Court Number and Judge	: 11-Judge 2nd Spl Court , Calcutta

Petitioner and Advocate

1) Insolvency and Bankruptcy Board of India
Advocate- Umesh Kumar Sharma/Shyamal Dutta

Respondent and Advocate

1) RG Shaw and Sons Pvt.Ltd.
2) Sarabjit Singh Johal
3) Maninder Singh Johal

Acts

Under Act(s)	Under Section(s)
Code of Criminal Procedure, 1973	190,193,200

History of Case Hearing

Registration Number	Judge	Business On Date	Hearing Date	Purpose of hearing
10/2019	Judge 2nd Spl Court , Calcutta		17-05-2019	Executionof W.A/WPA
10/2019	Judge 2nd Spl Court , Calcutta		02-07-2019	Executionof W.A/WPA
10/2019	Judge 2nd Spl Court , Calcutta		29-07-2019	Executionof W.A/WPA
10/2019	Judge 2nd Spl Court , Calcutta		27-08-2019	APPEARANCE
10/2019	Judge 2nd Spl Court , Calcutta		27-09-2019	APPEARANCE
10/2019	Judge 2nd Spl Court , Calcutta		26-11-2019	APPEARANCE
10/2019	Judge 2nd Spl Court , Calcutta		07-01-2020	APPEARANCE
10/2019	Judge 2nd Spl Court , Calcutta		14-02-2020	Supply of Copy

INS. CASE 3/19

01 30.3.19 is filed by Umesh Kumar Sharma, Chief General Manager,
Insolvency and Bankruptcy Board of India, New Delhi against RG Shaw &
Sons Pvt.Ltd. & Ors. Under Section 236 of the Insolvency and Bankruptcy
Code, 2016 read with Section 19, 70 and 235A of Insolvency and Bankruptcy
Code, 2016 and Sections 190, 193, 200 of Code of Criminal Procedure, 1973.

To 22.04.2019 for S.A.

Dictated & corrected
by me.

Judge

*Cal. 2nd Special Court
Calcutta*



Judge

*Judge
Cal. 2nd Special Court
Calcutta*

02 22.4.19 Today is fixed for S.A.

Ld.Prosecutor is present.

One application has been filed by the complainant and the same is
taken up for hearing.

In the said application it is stated that the complainant is a public
servant and thereby prays for exemption.

Heard the Ld.Lawyer. Perused the application. The complainant is a
public servant and therefore I am not inclined to reject the application.

The application for exemption is considered and allowed.

The petition is disposed of.

Heard the Ld.Lawyer. Perused the documents on record. It appears
that the complainant has a prima facie case against the accused persons.

Cognizance is taken.

Therefore issue warrant of arrest upon the accused persons.

To 17.05.2019 for E/R of W/A.

Dictated & corrected
by me.

Judge

*Judge
Cal. 2nd Special Court
Calcutta*

Judge

*Judge
Cal. 2nd Special Court
Calcutta*

Ana Tukine
Insolvency and Bankruptcy Board of India
INWARD
Date *25/01/19* Time *4:57 PM*
Sign *[Signature]* Dy. No. *710*
E. Office No. *5965/2019/URV-1331*

03 17.5.19 Today is fixed for E/R of W/A.

Two reports received on behalf of accused Maninder Singh Johal and Sarabjit Singh Johal praying for time. Let the same be kept with the record.

Ld. PP is bound present

Due to resolution of Local Bar Association, the case is adjourned today.

Fixing 02.7.19 for E/R of W/A.

Dictated & corrected
by me.

Judge
Judge
Col. 2nd Special Court
Calcutta

Judge
Judge
Col. 2nd Special Court
Calcutta

04 31.5.19 The record is put up on the basis of a bail petition filed on behalf of accused no.2 Sarabjit Singh Johal and accused no.3 Maninder Singh Johal along with Vakalatnama.

Both the accused persons surrender before the court. They are taken into custody.

Heard the Ld.Lawyer for the accused persons. Perused the record. Considering the facts and circumstances of the case and the fact that these accused persons have surrendered voluntarily, I am of the opinion that detention of these accused persons are not required.

The accused persons namely Sarabjit Singh Johal and Maninder Singh Johal may find interim bail of Rs.1,00,000/- each with two registered sureties each subject to the satisfaction of the Ld.ACMM, Kolkata on a condition that they will appear before the court on each date.

The accused persons are further directed to surrender their passports after the same is retrieved from the other court.

Let a copy of the operative portion of the order be sent to Ld.ACMM Kolkata for necessary compliance.

Recall W/A. Inform Alipore P.S. (Sarabjit Singh Johal and Maninder Singh Johal).

To date (02.07.2019) for appearance.

Dictated & corrected
by me.

Judge
Judge
Col. 2nd Special Court
Calcutta

Judge
Judge
Col. 2nd Special Court
Calcutta

Later Received information from Ld. Acmm, Kolkata informing that bail bonds are found bit and accepted. let the same be kept with the record.


Judge
Nat. 2nd Special Court
Kolkata

05 02.07.19 Today is fixed for appearance.

Ld. Prosecutor is present.

Accused nos. 2 and 3 are present by filing hazira.

A petition is filed on behalf of the accused persons praying for confirmation of ad interim bail.

Copy is served upon Prosecution.

The petition is taken up for hearing.

Heard both sides. Perused the petition and record.

Considering the facts and circumstances of the case, the ad interim bail is extended till the next date.

The petition is disposed of.

At this stage a petition is filed on behalf of Prosecution praying for calling of a report regarding status of accused no. 1 Company and also furnish name of the official liquidator by the defence.

The petition is taken up for hearing.

Heard both sides. Perused the petition and record.

Considering the facts and circumstances of the case, the petition praying for calling of a report regarding status of accused no. 1 Company and also furnish name of the official liquidator by the defence is considered and allowed.

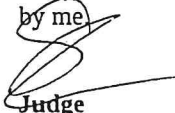
Accused nos. 2 and 3 are directed to file name and address of the Official Liquidator.

The petition is disposed of.

Fixing 29.07.2019 for appearance and report.

Dictated & corrected

by me


Judge

Nat. 2nd Special Court
Kolkata


Judge

Nat. 2nd Special Court
Kolkata

INS. CASE 3/19

06 29.7.19 Today is fixed for appearance and report.

Hazira is filed on behalf of both the accused persons.

Hazira is filed on behalf of IBBI Prosecutor.

At this stage a petition is filed on behalf of the accused persons praying for confirmation of the interim bail granted on 31.05.2019.

The said petition is taken up for hearing.

Heard both sides. Perused the petition and record.

It appears from the record that the said accused persons had been granted interim bail on 31.05.2019 and they have been attending court regularly.

IBBI Prosecutor raises no objection to the confirmation of interim bail.

Considering the facts and circumstances of the case, the petition praying for confirmation of interim bail is considered and allowed. The interim bail is hereby confirmed.

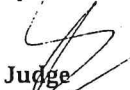
The petition is thus disposed of.

The accused persons have submitted details of official liquidator.

Prosecution is directed to take steps accordingly.

Fixing 27.08.2019 for appearance.

Dictated & corrected
by me.


Judge

Judge
Cal. 2nd Special Court
Calcutta


Judge

Judge
Cal. 2nd Special Court
Calcutta

07 27.8.19 Today is fixed for appearance.

Ld. Prosecutor is present by filing hazira.

Accused Maninder Singh Johal is present by filing hazira.

A petition is filed on behalf of accused Sarabjit Singh Johal praying for permission to be represented by his Ld. Advocate u/s.317 CrPC on the ground stated therein.

The petition is taken up for hearing.

Heard both sides. Perused the petition and record.

Considering the facts and circumstances of the case, the petition filed u/s.317 CrPC is considered and allowed.

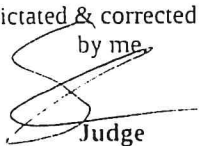
The petition is thus disposed of.

INS. CASE 3/19

The letter issued upon the Official Liquidator is returned unserved for lack of correct address. The accused persons are directed to furnish the correct address of the Official Liquidator by the next date fixed.

Fixing 27.09.2019 for appearance and report.

Dictated & corrected
by me.


Judge
P. 3. 3. 3. 3.
P. 3. 3. 3. 3.
Calcutta


Judge

Judge
P. 3. 3. 3. 3.
Calcutta